

Repealed by Act 36 of 1957

THE ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT ACT, 1952

No. VII OF 1952



[23rd February, 1952]

An Act to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Abducted Persons (Recovery and Restoration) Amendment Act, 1952.

2. **Amendment of section 1, Act LXV of 1949.**—In section 1 of the Abducted Persons (Recovery and Restoration) Act, 1949, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) It extends to the States of Punjab, Uttar Pradesh, Patiala and East Punjab States Union, Rajasthan and Delhi, and shall remain in force up to the 31st day of October, 1952.”

3. **Repeal of Ordinance VII of 1951.**—The Abducted Persons (Recovery and Restoration) Amendment Ordinance, 1951 (VII of 1951) is hereby repealed.